MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **21/AM16**
SCHEDULED FOR 11.02.2016
(HELD ON 23.02.2016)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT

Meeting No. **21/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 11.02.2016, was held on 23.02.2016,** under the Chairmanship of Shri Darshan Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
2) Shri Nand Lal, Consultant, DIPP
3) Shri Seikhomang Kipgen, Dy. DGFT
4) Smt. Chander Kanta Pandey, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-228	**SUPREME INDUSTRIES LTD.**	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request:Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-229	**HELIOS PACKAGING**	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-230	**NEWAGE LAINATORS PVT. LTD.**	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-231	**NEWAGE LAINATORS PVT. LTD.**	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the matter.

The case is deferred.

Case No. A-232	**HAMILTON HOUSEWARES PVT. LTD.**	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 031073 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: **Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013**

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-233	**Macro Polymers P. Ltd., Ahmedabad**	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: **Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014**

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-234	**Macro Polymers P. Ltd., Ahmedabad**	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-235	**Nitrex Chemicals India Ltd., New Delhi**	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: A copy of Representation of the firm has been forwarded to D/o C&PC on 21.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-236	**Gajjraj Agency Private Limited, Kolkata**	HQ F. No. 01/87/050/00313/AM15/DES-VII	Status: **Approved**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0210204986 dated 16.09.2014	RLA F. No. 02/24/040/00086/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204986 dated 16.09.2014

Decision: This case was last considered on 11.02.2015 as 'LLDPE granules allowed 0.250 kg/kg. However, Calcium Carbonate was left out. Now, as per the request of the applicant vide letter dated 25.05.2015, we may consider filler calcium carbonate 0.750 kg/kg. This comes net to net basis and may be recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (Containing 25 ± 1% LLDPE and 75 ± 1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-237	**Gajjraj Agency Private Limited, Kolkata**	HQ F. No. 01/87/050/00312/AM15/DES-VII	Status: **Approved**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0210204985 dated 16.09.2014	RLA F. No. 02/24/040/00070/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: This case was last considered on 11.02.2015 as 'LLDPE granules allowed 0.250 kg/kg. However, Calcium Carbonate was left out. Now, as per the request of the applicant vide letter dated 25.05.2015, we may consider filler calcium carbonate 0.750 kg/kg. This comes net to net basis and may be recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (Containing 25 ± 1% LLDPE and 75 ± 1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg
RLA may take consequential action as per Policy / Procedures.			

BERNIDAMAYA KARGEN
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi

Case No. A-238	**Manjushree Technopack Ltd., Bangalore**	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: **fixation of adhoc norms in respect of Advance Authorization No. 0710103920 dt. 05.05.2014**

Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.02.2016. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-239	**M/s Gujarat Rafffia Industries Ltd., Ahmedabad**	HQ F. No. 01/87/050/00489/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0810134417 dated 29.01.2015	RLA F. No. 08/24/040/00385/AM15	

Request: **Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014**

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-240	**M/s Rajiv Plastic Industries, Mumbai**	HQ F. No. 01/87/050/00436/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310791618 dated 02.12.2014	RLA F. No. 03/95/040/00689/AM15	

Request: **Amendment in the description of Export Item against Advance Authorization No. 0310791618 dated 02.12.2014**

Decision: A D/L No. 46011/57/2014-PC.II dated 12.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.

The case is deferred.

RAMKHOMANG KHAMRAI
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-241	**M/s Rajiv Plastic Industries, Mumbai**	HQ F. No. 01/87/050/00201/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310786228 dated 01.07.2014	RLA F. No. 03/95/040/00280/AM15	

Request: Amendment in the description of Export Item against Advance Authorization No. 0310786228 dated 01.07.2014

Decision: A D/L No. 46011/57/2014-PC.II dated 12.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-242	**Macro Polymers P. Ltd., Ahmedabad**	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/- 2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Application of the firm has been forwarded to D/o C&PC on 23.12.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-243	**Macro Polymers P. Ltd., Ahmedabad**	HQ F. No. 01/87/162/00052/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00243/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/- 2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

HEMSHIMANG YOPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-244	**Macro Polymers P. Ltd., Ahmedabad**	HQ F. No. 01/87/162/00053/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016		RLA F. No. 08/24/040/00044/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/- 2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-245	**Paradise Polymers Ltd., Mumbai**	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310773869 dated 11.03.2014	RLA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014.

Decision: A D/L No. 46011/48/2014-PC.II dated 17.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-246	**PYE Tools Pvt. Ltd., Ludhiana**	HQ F. No. 01/87/162/00087/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. Not issued yet	RLA F. No. 30/24/040/00020/AM16	

Request: Grant of Advance Authorization under Para 4.7 of HBP Vol.I for the export product ''Poly Carbonate flakes-Granules plastics'' against import of "Waste, Paring and Scrap of Plastics''.

Decision: A D/L No. 46011/57/2011-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

The case is deferred.

Case No. A-247	M/s Kuloday Technopack Pvt. Ltd., Mumbai	HQ F. No. 01/87/162/00088/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310794719 Dated 13.03.2015	RLA F. No. 03/94/040/01174/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 16/AM16 held on 28.08.2015.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-248	M/s Caterpillar Signs Pvt. Ltd., Ahmedabad	HQ F. No. 01/87/162/00095/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0810132685 dated 14.07.2014	RLA F. No. 08/24/040/00144/AM15	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0810132685 dated 14.07.2014.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 10.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.

The case is deferred.

Case No. A-249	**M/s. International Conveyors Ltd., Aurangabad**	HQ F. No. 01/87/50/00616/AM09/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310485860 dated 10.09.2008	RLA F. No. 30/24/040/00473/AM09	

Subject: Request for incorporate the inputs name as Plyester Filament Yarn. (1000/1500 Denier)/super High Tenacity Polyester Yarn 1100 DTEX.

Decision: A D/L dated 30.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

SENIOR MANAGER
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

Case No. A-250	M/s Tinna Rubber and Infrastructure Ltd., New delhi	HQ F. No. 01/87/171/00086/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Not issued yet	RLA F. No. 05/24/040/00252/AM16	

Subject: Fixation of adhoc norms for the export product "Ultra fine Compounded Rubber/ Reclaim Rubber" under Para 4.07 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to DIPP on 05.11.2015. Comments awaited from DIPP. Reminder to be issued to DIPP to expedite the case.

The case is deferred.

Case No. A-251	M/s Tinna Rubber and Infrastructure Ltd., New delhi	HQ F. No. 01/87/171/00085/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Not issued yet	RLA F. No. 05/24/040/00251/AM16	

Subject: Fixation of adhoc norms for the export product "Crump Rubber Powder" under Para 4.07 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to DIPP on 05.11.2015. Comments awaited from DIPP. Reminder to be issued to DIPP to expedite the case.

The case is deferred.

Case No. A-253	**M/s. Kohinoor India Pvt. Ltd.**	HQ F. No. 01/87/050/00059/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3010093524 dated 30.04.2013	RLA F. No. 30/24/040/00004/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010093524 dated 30.04.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-254	**M/s. Kohinoor India Pvt. Ltd.**	HQ F. No. 01/87/050/00228/AM13/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3010089129 dated 19.09.2012	RLA F. No. 30/24/040/00032/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010089129 dated 19.09.2012

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-255	**M/s. Kohinoor India Pvt. Ltd.**	HQ F. No. 01/87/050/00333/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3010098428 dated 21.11.2013	RLA F. No. 30/24/040/00026/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010098428 dated 21.11.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 30.11.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-256	**M/s. Eastman Reclamations**	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 28.12.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-257	**M/s. Rio Care (India) Pvt Ltd.**	HQ F. No. 01/87/050/00353/AM12/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0310678496 dated 24.01.2012	RLA F. No. 30/95/040/00878/AM12	

Request: **Fixation of adhoc norms in respect of Advance Authorization No. 0310678496 dated 24.01.2012**

Decision: A copy of representation of firm has been forwarded to DIPP on 29.12.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-258	**M/s Balkrishna Industries Ltd.**	HQ F. No. 01/87/171/93/AM16/DES-VII	Status: **Approved**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0310798840 dated 11.09.2015	RLA F. No. 03/94/040/00459/AM16	

Request: **Fixation of adhoc norms in respect of Advance Authorization No. 0310798840 dated 11.09.2015**

Decision: The Committee, after deliberating, decided to approve the adhoc norms as per comments furnished by DIPP vide their letter No. 7/33/2016-TSW dt.22.02.2015, which are as under:

Export Item	Qty.	Description	Qty.
1. New Pneumatic Tyres of Rubber, of a kind used on buses or lorries: Other Nylon. (Total Quantity to be exported 55,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	15.928 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.018 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	6.797 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	2.909 Kgs
		5. CARBON BLACK	23.988 Kgs
		6. NYLON TYRE CORD FABRIC (DIPPED)	11.181 Kgs
		7. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.162 Kgs
		8. POLYESTER TYRE CORD FABRIC (DIPPED)	0.061 Kgs

SESHADRIMANI KRISHNAN
Dy. Director General
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-11

		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.899 Kgs	
		10. RUBBER CHEMICAL :ANTIOXIDANTS	1.454 Kgs	
		11. RUBBER CHEMICAL :ACCELERATOR	0.414 Kgs	
		12. RUBBER CHEMICAL :RETARDERS	0.131 Kgs	
		13. ZINC OXIDE	2.081 Kgs	
		14. STEARIC ACID	1.111 Kgs	
		15. MICROCRYSTALLINE PETROLEUM WAX	0.667 Kgs	
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		18. PRECIPITATED SILICA	0.323 Kgs	
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.262 Kgs	
		20. PETROLEUM TACKIFIER RESIN	0.162 Kgs	
		21. PHENOLIC TACKIFIER RESIN	0.051 Kgs	
		22. INSOLUBLE SULPHUR	0.091 Kgs	
		23. BLADDERS	0.020 Nos.	
		24. PROCESSING ADDITIVES	0.515 Kgs	
2. New Pneumatic Tyres of Rubber, of a kind used on motor cycles: Other Nylon. (Total Quantity to be exported 75,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	3.000 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.997 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	5.393 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	1.636 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	11.837 Kgs	
		6. CARBON BLACK	24.442 Kgs	
		7. NYLON TYRE CORD FABRIC (DIPPED)	4.727 Kgs	
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.121 Kgs	
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	1.778 Kgs	

SELVAKUMARI KUPPEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

		10 RUBBER CHEMICAL :ANTIOXIDANTS	1.545 Kgs	
		11. RUBBER CHEMICAL :ACCELERATOR	0.414 Kgs	
		12. RUBBER CHEMICAL :RETARDERS	0.101 Kgs	
		13. ZINC OXIDE	1.919 Kgs	
		14. STEARIC ACID	1.141 Kgs	
		15. MICROCRYSTALLINE PETROLEUM WAX	0.838 Kgs	
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		18. PRECIPITATED SILICA	2.242 Kgs	
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	5.383 Kgs	
		20. PETROLEUM TACKIFIER RESIN	0.141 Kgs	
		21. PHENOLIC TACKIFIER RESIN	0.030 Kgs	
		22. INSOLUBLE SULPHUR	0.020 Kgs	
		23. BLADDERS	0.020 Nos.	
		24. PROCESSING ADDITIVES	0.707 Kgs	
3. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines, A. Nylon / Polyester. (Total Quantity to be exported 28,75,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	5.464 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.311 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.414 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.353 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	8.292 Kgs	
		6. CARBON BLACK	27.603 Kgs	
		7. NYLON TYRE CORD FABRIC (DIPPED)	6.141 Kgs	
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.091 Kgs	
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	0.01 Kgs	
		10. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.070 Kgs	
		11. RUBBER CHEMICAL :ANTIOXIDANTS	1.454 Kgs	
		12. RUBBER CHEMICAL :ACCELERATOR	0.455 Kgs	

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		13. RUBBER CHEMICAL :RETARDERS	0.101 Kgs	
		14. ZINC OXIDE	1.818 Kgs	
		15. STEARIC ACID	1.061 Kgs	
		16. MICROCRYSTALLINE PETROLEUM WAX	0.879 Kgs	
		17. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		18. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.474 Kgs	
		20. PETROLEUM TACKIFIER RESIN	0.232 Kgs	
		21. PHENOLIC TACKIFIER RESIN	0.010 Kgs	
		22. INSOLUBLE SULPHUR	0.040 Kgs	
		23. BLADDERS	0.020 Nos.	
		24. PROCESSING ADDITIVES	0.657 Kgs	
4. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines, B. Polyester/Polyester Belt. (Total Quantity to be exported 45,25,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	10.05 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	16.817 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	12.13 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.029 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.485 Kgs	
		6. CARBON BLACK	29.270 Kgs	
		7. NYLON TYRE CORD FABRIC (DIPPED)	2.131 Kgs	
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.051 Kgs	
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	2.828 Kgs	
		10. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.020 Kgs	
		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.818 Kgs	
		12. RUBBER CHEMICAL :ANTIOXIDANTS	1.828 Kgs	
		13. RUBBER CHEMICAL :ACCELERATOR	0.687 Kgs	
		14. RUBBER CHEMICAL :RETARDERS	0.141 Kgs	

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		15. ZINC OXIDE	1.818 Kgs	
		16. STEARIC ACID	0.889 Kgs	
		17. MICROCRYSTALLINE PETROLEUM WAX	0.879 Kgs	
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.171 Kgs	
		21. PETROLEUM TACKIFIER RESIN	0.646 Kgs	
		22. PHENOLIC TACKIFIER RESIN	0.030 Kgs	
		23. INSOLUBLE SULPHUR	0.374 Kgs	
		24. BLADDERS	0.020 Nos.	
		25. PROCESSING ADDITIVES	0.626 Kgs	
		26. HOMOGENIZING AGENT	0.455 Kgs	
5. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines, C. Steel Belt. (Total Quantity to be exported 3,75,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	12.383 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	14.554 Kgs	
		3.SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	10.11 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	8.131 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.182 Kgs	
		6. CARBON BLACK	26.008 Kgs	
		7. NYLON TYRE CORD FABRIC (DIPPED)	4.060 Kgs	
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.040 Kgs	
		9. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	7.797 Kgs	
		10. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.03 Kgs	
		11. RUBBER CHEMICAL :ANTIOXIDANTS	1.667 Kgs	
		12. RUBBER CHEMICAL :ACCELERATOR	0.616 Kgs	
		13. RUBBER CHEMICAL :RETARDERS	0.111 Kgs	
		14 .ZINC OXIDE	1.828 Kgs	
		15. STEARIC ACID	0.768 Kgs	

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		16. MICROCRYSTALLINE PETROLEUM WAX	0.768 Kgs	
		17. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		18. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		19. PRECIPITATED SILICA	0.525 Kgs	
		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	3.656 Kgs	
		21. PETROLEUM TACKIFIER RESIN	0.576 Kgs	
		22. PHENOLIC TACKIFIER RESIN	0.152 Kgs	
		23. INSOLUBLE SULPHUR	0.465 Kgs	
		24. BLADDERS	0.020 Nos.	
		25. SILANE COUPLING AGENT	0.081 Kgs	
		26. ANTI REVERSION AGENT CHEMICAL (PERKALINK-900 / HVA -2)	0.131 Kgs	
		27. ANTI REVERSION AGENT CHEMICAL (HTS)	0.121 Kgs	
		28. PROCESSING ADDITIVES	0.667 Kgs	
		29. HOMOGENIZING AGENT	0.626 Kgs	
6. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61cm (24") Nylon. (Total Quantity to be exported 775,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	12.494 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.968 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	2.909 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	8.514 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.656 Kgs	
		6. CARBON BLACK	27.038 Kgs	
		7. NYLON TYRE CORD FABRIC (DIPPED)	7.565 Kgs	
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.081 Kgs	
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	0.040 Kgs	
		10. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.020 Kgs	

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		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.020 Kgs	
		12. RUBBER CHEMICAL :ANTIOXIDANTS	1.454 Kgs	
		13. RUBBER CHEMICAL :ACCELERATOR	0.424 Kgs	
		14. RUBBER CHEMICAL :RETARDERS	0.111 Kgs	
		15. ZINC OXIDE	1.959 Kgs	
		16. STEARIC ACID	1.050 Kgs	
		17. MICROCRYSTALLINE PETROLEUM WAX	0.838 Kgs	
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.111 Kgs	
		21. PETROLEUM TACKIFIER RESIN	0.424 Kgs	
		22. PHENOLIC TACKIFIER RESIN	0.03 Kgs	
		23. INSOLUBLE SULPHUR	0.061 Kgs	
		24. BLADDERS	0.020 Nos.	
		25. PROCESSING ADDITIVES	0.586 Kgs	
7. New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm. (24") Nylon. (Total Quantity to be exported 350,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	14.605 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	19.069 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	01.879 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	13.292 Kgs	
		5. CARBON BLACK	27.896 Kgs	
		6. NYLON TYRE CORD FABRIC (DIPPED)	07.282 Kgs	
		7. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.081 Kgs	
		8. POLYESTER TYRE CORD FABRIC (DIPPED)	0.010 Kgs	
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.515 Kgs	

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		10. RUBBER CHEMICAL :ANTIOXIDANTS	1.495 Kgs	
		11. RUBBER CHEMICAL :ACCELERATOR	0.465 Kgs	
		12. RUBBER CHEMICAL :RETARDERS	0.111 Kgs	
		13. ZINC OXIDE	1.838 Kgs	
		14. STEARIC ACID	1.010 Kgs	
		15. MICROCRYSTALLINE PETROLEUM WAX	0.879 Kgs	
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs	
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs	
		18. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	4.091 Kgs	
		19. PETROLEUM TACKIFIER RESIN	0.687 Kgs	
		20. PHENOLIC TACKIFIER RESIN	0.020 Kgs	
		21. INSOLUBLE SULPHUR	0.040 Kgs	
		22. BLADDERS	0.020 Nos.	
		23. PROCESSING ADDITIVES	0.485 Kgs	
8. New Pneumatic Tyres of Rubber, Other: Of a kind used on agricultural or forestry vehicles and machines Nylon. (Total Quantity to be exported 1350,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	4.282 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.543 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	03.858 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	05.969 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	08.242 Kgs	
		6. CARBON BLACK	25.311 Kgs	
		7. NYLON TYRE CORD FABRIC (DIPPED)	08.292 Kgs	
		8. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.111 Kgs	
		9. POLYESTER TYRE CORD FABRIC (DIPPED)	0.010 Kgs	
		10. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.010 Kgs	
		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.949 Kgs	
		12. RUBBER CHEMICAL :ANTIOXIDANTS	1.404 Kgs	

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		13. RUBBER CHEMICAL :ACCELERATOR	0.384 Kgs
		14. RUBBER CHEMICAL :RETARDERS	0.121 Kgs
		15. ZINC OXIDE	1.818 Kgs
		16. STEARIC ACID	0.939 Kgs
		17. MICROCRYSTALLINE PETROLEUM WAX	0.798 Kgs
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.192 Kgs
		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.162 Kgs
		20. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	3.878 Kgs
		21. PETROLEUM TACKIFIER RESIN	0.141 Kgs
		22. PHENOLIC TACKIFIER RESIN	0.03 Kgs
		23. INSOLUBLE SULPHUR	0.051 Kgs
		24. BLADDERS	0.020 Nos.
		25. PROCESSING ADDITIVES	0.545 Kgs
		26. HOMOGENIZING AGENT	0.071 Kgs
9. New Pneumatic Tyres of Rubber, Other : Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61 cm. (24") A. Nylon (Total Quantity to be exported 6,35,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	18.433 Kgs
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	20.836 Kgs
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	02.949 Kgs
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	07.320 Kgs
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	01.010 Kgs
		6. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	0.030 Kgs
		7. CARBON BLACK	25.402 Kgs
		8. NYLON TYRE CORD FABRIC (DIPPED)	08.989 Kgs
		9. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	00.121 Kgs
		10. POLYESTER TYRE CORD FABRIC (DIPPED)	00.192 Kgs
		11. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	00.071 Kgs
		12. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE	03.535 Kgs

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		BEADWIRE)		
		13. RUBBER CHEMICAL :ANTIOXIDANTS	01.505 Kgs	
		14. RUBBER CHEMICAL :ACCELERATOR	00.505 Kgs	
		15. RUBBER CHEMICAL :RETARDERS	00.111 Kgs	
		16. ZINC OXIDE	02.000 Kgs	
		17. STEARIC ACID	01.111 Kgs	
		18. MICROCRYSTALLINE PETROLEUM WAX	00.788 Kgs	
		19. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs	
		20. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs	
		21. PRECIPITATED SILICA	00.283 Kgs	
		22. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	03.626 Kgs	
		23. PETROLEUM TACKIFIER RESIN	00.414 Kgs	
		24. PHENOLIC TACKIFIER RESIN	00.061 Kgs	
		25. INSOLUBLE SULPHUR	00.101 Kgs	
		26. BLADDERS	00.020 Nos.	
		27. PROCESSING ADDITIVES	00.556 Kgs	
		28. HOMOGENIZING AGENT	00.071 Kgs	
10. New Pneumatic Tyres of Rubber, Other :Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61cm (24") B. All Steel (Total Quantity to be exported 500.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	33.330 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	07.565 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	02.565 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	00.556 Kgs	
		5. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	01.697 Kgs	
		6. CARBON BLACK	20.614 Kgs	
		7. POLYESTER TYRE CORD FABRIC (DIPPED)	00.212 Kgs	
		8. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	14.342 Kgs	
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	02.555 Kgs	
		10. RUBBER CHEMICAL :ANTIOXIDANTS	01.667 Kgs	
		11. RUBBER CHEMICAL :ACCELERATOR	00.778 Kgs	

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		12. RUBBER CHEMICAL :RETARDERS	00.030 Kgs	
		13. ZINC OXIDE	02.464 Kgs	
		14. STEARIC ACID	00.212 Kgs	
		15. MICROCRYSTALLINE PETROLEUM WAX	00.596 Kgs	
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs	
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs	
		18. PRECIPITATED SILICA	03.283 Kgs	
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	01.293 Kgs	
		20. PETROLEUM TACKIFIER RESIN	00.131 Kgs	
		21. PHENOLIC TACKIFIER RESIN	00.778 Kgs	
		22. INSOLUBLE SULPHUR	00.869 Kgs	
		23. BLADDERS	00.020 Nos.	
		24. SILANE COUPLING AGENT	00.495 Kgs	
		25. ANTI REVERSION AGENT CHEMICAL (PERKALINK-900 / HVA -2)	00.970 Kgs	
		26. ANTI REVERSION AGENT CHEMICAL (HTS)	00.384 Kgs	
		27. PROCESSING ADDITIVES	00.636 Kgs	
		28. HOMOGENIZING AGENT	01.555 Kgs	
11. New Pneumatic Tyres of Rubber, Other: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61cm (24"), A. Nylon (Total Quantity to be exported 5,00,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	17.544 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.937 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	03.676 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	06.898 Kgs	
		5. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	00.020 Kgs	
		6. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	00.667 Kgs	
		7. CARBON BLACK	25.563 Kgs	
		8. NYLON TYRE CORD FABRIC (DIPPED)	07.959 Kgs	
		9. RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	00.061 Kgs	
		10. POLYESTER TYRE CORD FABRIC (DIPPED)	00.111 Kgs	

		11. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	02.525 Kgs	
		12. RUBBER CHEMICAL :ANTIOXIDANTS	01.737 Kgs	
		13. RUBBER CHEMICAL :ACCELERATOR	00.576 Kgs	
		14. RUBBER CHEMICAL :RETARDERS	00.121 Kgs	
		15. ZINC OXIDE	02.010 Kgs	
		16. STEARIC ACID	01.141 Kgs	
		17. MICROCRYSTALLINE PETROLEUM WAX	00.768 Kgs	
		18. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs	
		19. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs	
		20. PRECIPITATED SILICA	00.414 Kgs	
		21. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	03.262 Kgs	
		22. PETROLEUM TACKIFIER RESIN	00.384 Kgs	
		23. PHENOLIC TACKIFIER RESIN	00.091 Kgs	
		24. INSOLUBLE SULPHUR	00.121 Kgs	
		25. BLADDERS	00.020 No.	
		26. SILANE COUPLING AGENT	00.020 Kgs	
		27. PROCESSING ADDITIVES	00.535 Kgs	
		28. HOMOGENIZING AGENT	00.121 Kgs	
12. New Pneumatic Tyres of Rubber, Other: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm (24"), B. All Steel (Total Quantity to be exported 3,00,000.00 kgs)	100 kgs	1. NATURAL RUBBER-SMOKED SHEETS (RSS)	15.665 Kgs	
		2. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	11.615 Kgs	
		3. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	02.687 Kgs	
		4. SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	15.867 Kgs	
		5. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	01.545 Kgs	
		6. HALO BUTYL RUBBER-BROMOBUTYL RUBBER (BIIR)	00.354 Kgs	
		7. CARBON BLACK	24.503 Kgs	
		8. STRANDED WIRE,ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	10.716 Kgs	
		9. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP	03.171 Kgs	

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		TO 26 SWG (BRONZE COATED TYRE BEADWIRE)		
		10. RUBBER CHEMICAL :ANTIOXIDANTS	01.899 Kgs	
		11. RUBBER CHEMICAL :ACCELERATOR	00.919 Kgs	
		12. RUBBER CHEMICAL :RETARDERS	00.010 Kgs	
		13. ZINC OXIDE	02.404 Kgs	
		14. STEARIC ACID	00.374 Kgs	
		15. MICROCRYSTALLINE PETROLEUM WAX	00.657 Kgs	
		16. MOULD RELEASE PREPARATION (INSIDE RELEASE)	00.192 Kgs	
		17. MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	00.162 Kgs	
		18. PRECIPITATED SILICA	01.131 Kgs	
		19. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	01.505 Kgs	
		20. PETROLEUM TACKIFIER RESIN	00.535 Kgs	
		21. PHENOLIC TACKIFIER RESIN	00.747 Kgs	
		22. INSOLUBLE SULPHUR	00.737 Kgs	
		23. BLADDERS	00.020 Nos.	
		24. SILANE COUPLING AGENT	00.182 Kgs	
		25. ANTI REVERSION AGENT CHEMICAL (PERKALINK-900 / HVA -2)	01.061 Kgs	
		26. ANTI REVERSION AGENT CHEMICAL (HTS)	00.303 Kgs	
		27. PROCESSING ADDITIVES	00.343 Kgs	
		28. HOMOGENIZING AGENT	01.353 Kgs	
13. Solid tyre of Rubber, Other: for Motor vehicles Solid. (Total Quantity to be exported 1,34,000.00 kgs)	100 kgs	1. NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	50.238 Kgs	
		2. SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	06.080 Kgs	
		3. SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	00.930 Kgs	
		4. CARBON BLACK	33.523 Kgs	
		5. WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	01.321 Kgs	
		6. RUBBER CHEMICAL :ANTIOXIDANTS	01.469 Kgs	
		7. RUBBER CHEMICAL :ACCELERATOR	00.536 Kgs	
		8. RUBBER CHEMICAL :RETARDERS	00.209 Kgs	

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		9. ZINC OXIDE	02.883 Kgs
		10. STEARIC ACID	01.116 Kgs
		11. RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USE AS PLASTICISERS.	01.288 Kgs
		12. PHENOLIC TACKIFIER RESIN	00.406 Kgs
14. Inner Tubes, of Rubber, For Lorries and buses (Total Quantity to be exported 10,500.00 kgs)	100 kgs	1. HALO BUTYL RUBBER-CHLOROBUTYL RUBBER (CIIR)	06.181 Kgs
		2. ISOBUTYLENE-ISOPRENE (BUTYL) RUBBER (IIR)	40.168 Kgs
		3. ETHYLENE-PROPYLENE NON-CONJUGATED DIENE RUBBER (EPDM RUBBER)	05.151 Kgs
		4. CARBON BLACK	32.187 Kgs
		5. RUBBER CHEMICAL :ACCELERATOR	01.285 Kgs
		6. ZINC OXIDE	02.163 Kgs
		7. STEARIC ACID	00.463 Kgs
		8. PETROLEUM TACKIFIER RESIN	00.515 Kgs
15. Inner Tubes, of Rubber, For off the road vehicles, not elsewhere specified or included (Total Quantity to be exported 40,000.00 kgs)	100 kgs	1. ISOBUTYLENE-ISOPRENE (BUTYL) RUBBER (IIR)	40.458 Kgs
		2. ETHYLENE-PROPYLENE NON-CONJUGATED DIENE RUBBER (EPDM RUBBER)	07.401 Kgs
		3. CARBON BLACK	32.070 Kgs
		4. RUBBER CHEMICAL :ACCELERATOR	01.234 Kgs
		5. ZINC OXIDE	02.072 Kgs
		6. STEARIC ACID	00.444 Kgs
		7. MICROCRYSTALLINE PETROLEUM WAX	00.493 Kgs
		8. PETROLEUM TACKIFIER RESIN	00.493 Kgs

***Note: In all export items, import items – rubber chemicals should be upto 7% FOB value of exports.**
RLA may take consequential action as per Policy/Procedures.

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Case No. A-259	**M/s Balkrishna Industries Ltd.**	HQ F. No. 01/87/171/94/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0310798871 dated 14.09.2015	RLA F. No. 03/94/040/00460/AM16	

Request: **Fixation of adhoc norms in respect of Advance Authorization No. 0310798871 dated 14.09.2015**

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-260	**M/s Balkrishna Industries Ltd.**	HQ F. No. 01/87/171/95/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0310798842 dated 11.09.2015	RLA F. No. 03/94/040/00461/AM16	

Request: **Fixation of adhoc norms in respect of Advance Authorization No. 0310798842 dated 11.09.2015**

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-261	**M/s Balkrishna Industries Ltd.**	HQ F. No. 01/87/171/96/AM16/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0310798912 dated 15.09.2015	RLA F. No. 03/94/040/00478/AM16	

Request: **Fixation of adhoc norms in respect of Advance Authorization No. 0310798912 dated 15.09.2015**

Decision: A copy of representation of firm has been forwarded to DIPP on 27.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

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Case No. A-262	**M/s GRP Ltd.**	HQ F. No. 01/87/50/452/AM15/DES-VII	Status: **Approved**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0310791999 Dated:15.12.2014	RLA F. No. 03/94/040/00738/AM15	

Subject: **Request of M/s GRP Ltd., Mumbai for fixation of adhoc norms in respect of Advance Authorization No. 0310791999 Dated:15.12.2014.**

Decision: As per the written comments furnished by the DIPP vide their letter No. **7/51/2015-TSW** dated **21.10.2015**, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber Standard	2,000.00 MT	*Used Rubber tubes cut into two pieces without valves standard	2,000.00 MT
(*Subject to conditions as imposed by MOEF) **RLA may take consequential action as per Policy / Procedures.**			

Case No. A-263	**M/s. Kohinoor India Pvt. Ltd.**	HQ F. No. 01/87/050/00441/AM13/DES-VII	Status: **Approved**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3010091871 dated 14.02.2013	RLA F. No. 30/24/040/00050/AM13	

Request: **Request of M/s Kohinoor India Pvt. Ltd., Jalandhar for Reconsideration of the norms in respect of Advance Authorization No. 3010091871 dated 14.02.2013 for the export product – "Reclaim Rubber".**

Decision: As per the written comments furnished by the DIPP vide their letter No.7/209/2013-TSW dated 11.02.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber from Used Tyres	1 kg	1. Used Scrap tyres with minimum one cut in bead wire	900 gram
		2. Reclaiming Agent	10.5 gram
		3. Rubber Processing Oil	30.5 gram
		4. Pine Tar	50 gram
		5. Gum Rosin	25 gram
		6. Coal Tar	75 gram
***Note: The total quantity of imported item "used rubber tyres" shall be subject to NOC from Ministry of Environment & Forests.** **RLA may take consequential action as per Policy / Procedures.**			

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Case No. A-264	**M/s. Eastman Reclamations**	HQ F. No. 01/87/050/00184/AM13/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3010087078 dated 26.06.2012	RLA F. No. 30/24/040/00013/AM13	

Request: **Request of M/s Eastman Reclamations, Jalandhar for fixation of adhoc norms in respect of Advance Authorization No. 3010087078 dated 26.06.2012 for the export product – "Reclaim Rubber".**

Decision: A copy of representation of firm has been forwarded to DIPP on 02.02.2015. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-265	**M/s Powerband Industries Pvt. Ltd.,**	HQ F. No. 01/87/162/00088/AM14/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310734629 dt. 16.05.2013	RLA F. No. 03/95/040/00049/AM14	

Subject: **Change in the description of import item in the adhoc norms fixed for Advance Authorization No. 0310734629 dt. 16.05.2013.**

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 11.01.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-266	**M/s Yash Enterprises**	HQ F. No. 01/87/50/00433/AM15/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. 0310791655 dated 03.12.2014	RLA F. No. 03/95/040/00595/AM15	

Subject: **Enhancement in the wastage allowed by NC in its Meeting No. 08/AM16 held on 29.05.2015.**

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 11.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

The case is deferred.

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Case No. A-267	**M/s G. B. RUBBER PRODUCTS**	HQ F. No. 01/87/50/326/AM14/DES-VII	Status: **Approved**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 3110060734 Dated:15.10.2013	RLA F. No. 31/83/040/00098/AM14	

Subject: **Request of M/s G. B. RUBBER PRODUCTS, Pune for fixation of adhoc norms in respect of Advance Authorization No. 3110060734 Dated:15.10.2013**

Decision: DIPP has furnished revised comments vide their letter no 7/306/2013-TSW dt.22.02.2015 stating that based on the detailed manufacturing process of the items of export 'Other Articles of Vulcanized rubber other than hard Rubber', technical details and production vs consumption of rubber compound in the export product, duly certified by the Central Excise Authority. Accordingly Committee decided to revise the norms as under:

Description of Export Item	QTY (Numbers)	Description of Import Item	QTY (Kgs.)
Other articles of vulcanized rubber other than hard rubber.	**21593246 (85517.89 kgs)**	1. C7T40 COMPOUNDED RUBBER	632.0
		2. C6T40 COMPOUNDED RUBBER	0519.0
		3. E6T40 COMPOUNDED RUBBER	5196.0
		4. E762A COMPOUNDED RUBBER	1900.0
		5. E7T41 COMPOUNDED RUBBER	4479.0
		6. E7T42 COMPOUNDED RUBBER	8016.0
		7. E7T43 COMPOUNDED RUBBER	1782.0
		8. E7T44 COMPOUNDED RUBBER	112.0
		9. E8T40 COMPOUNDED RUBBER	0519.0
		10. EET40 COMPOUNDED RUBBER	0950.0
		11. H7T40 COMPOUNDED RUBBER	0763.0
		12. H7T42 COMPOUNDED RUBBER	0090.6
		13. N5T40 COMPOUNDED RUBBER	0225.0
		14. N6T40 COMPOUNDED RUBBER	0125.0
		15. N6T42 COMPOUNDED RUBBER	1010.0
		16. N762A COMPOUNDED RUBBER	5377.0
		17. N762B COMPOUNDED RUBBER	0094.0
		18. N762C COMPOUNDED RUBBER	0427.0
		19. N7T3G COMPOUNDED RUBBER	0403.0
		20. N7T40 COMPOUNDED RUBBER	8367.0
		21. N7T44 COMPOUNDED RUBBER	0266.0

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		22. N862A COMPOUNDED RUBBER	9862.0
		23. N8T40 COMPOUNDED RUBBER	5137.0
		24. N9T40 COMPOUNDED RUBBER	0414.0
		25. V6T40 COMPOUNDED RUBBER	0200.0
		26. V8T40 COMPOUNDED RUBBER	4264.0
		27. VCT41 COMPOUNDED RUBBER	0292.0
		28. N8T43 COMPOUNDED RUBBER	6503.0

Case No. A-268	**M/s Sundaram Industries Ltd.**	HQ F. No. 01/87/50/385/AM11/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0410120257 dated 31.12.2010	RLA F. No. 04/24/040/00271/AM11	

Subject: Fixation of adhoc norms for the export product "Industrial Solid Tyres" against Advance Authorization No. 0410120257 dated 31.12.2010.

Decision: A copy of Representation of firm has been forwarded to DIPP on 12.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.

The case is deferred.

Case No. A-269	**M/s Noslar International Ltd.**	**HQ F. No. 01/87/50/133/AM16/DES-VII**	**Status: Approved**
NC No.:21/AM16 Dated: 23.02.2016	**Adv. Lic. No. and Date 0510394545 dated 12.06.2015**	**RLA F. No. 05/24/040/00112/AM16**	

Subject: Fixation of adhoc norms against Advance Authorization No. 0510394545 dated 12.06.2015.

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/311/2015/TSW dated 22.02.2016, the Committee **approved** following amendments in Import item no. 8, 10 &12:

IMPORT ITEMS:

S.No.	From	To
8.	Dipped Nylon Tyre Cord fabric (840 D/1)	6 Dipped Nylon Tyre Cord fabric (840 D/1)
10.	Reflective Tape (width 5mm) Qty. 4.20 mtr.	Reflective Tape (width 5mm) Qty. 4.20 mtr. per piece
12.	EPDM Rubber (Reprocessed)	Synthetic Rubber- Reprocessed EPDM
RLA may take consequential action as per Policy / Procedures.		

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Case No. A-270	**M/s Veekay Polycoats Ltd.**	HQ F. No. 01/87/50/146/AM13/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0510329142 dated 09.07.2012	RLA F. No. 05/24/040/00107/AM13	

Subject: **Request of M/s Veekay Polycoats Ltd., New Delhi for amendment in the description of Export Product against Advance Authorization No. 0510329142 dated 09.07.2012.**

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 22.02.2016. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-272	**M/s India Glycols Ltd.**	HQ F. No. 01/87/50/146/AM13/DES-VII	Status: **Deferred**
NC No.:21/AM16 Dated: 23.02.2016	Adv. Lic. No. and Date 0510329142 dated 09.07.2012	RLA F. No. 05/24/040/00107/AM13	

Subject: **Request for fixation of adhoc norms in respect of Advance Authorization No. 0510387204 Dated 23.05.2014.**

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 22.02.2016. Comments awaited from D/o C&PC.

The case is deferred.

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ONLINE CASES

1	**Case No.:5/21/87-ALC1/2015**	Party Name:LEBRACS RUBBER LININGS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00287/AM16/	RLA File :25/24/040/00003/AM13/	Lic.No/Date:2510003923 27.02.2013	
	Decision : A copy of application received from the RLA and will be forwarded to DIPP in due course.			

2	**Case No.:22/21/87-ALC1/2015**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00304/AM16/	RLA File :34/24/040/00033/AM14/	Lic.No/Date:3410036905 16.05.2013	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

3	**Case No.:18/18/87-ALC1/2015**	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

4	**Case No.:19/18/87-ALC1/2015**	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00189/AM16/	RLA File :07/24/040/00146/AM14/	Lic.No/Date:0710098411 19.09.2013	
	Decision: A D/L No. 46011/14/2015-PC.II dated 04.10.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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5	**Case No.:1/2/87-ALC1/2014**	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

6	**Case No.:2/48/87-ALC1/2013**	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

7	**Case No.:3/1/87-ALC1/2014**	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
	Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

8	**Case No.:9/7/87-ALC1/2014**	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
	Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC. Reminder to be issued to D/o C&PC to expedite the case.			

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9	**Case No.:1/14/87-ALC1/2014**	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
	Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

10	**Case No.:5/3/87-ALC1/2015**	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments awaited from D/o C&PC.			

11	**Case No.:10/14/87-ALC1/2014**	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
	Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

12	**Case No.:1/18/87-ALC1/2014**	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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13	**Case No.:1/32/87-ALC1/2014**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
	Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

14	**Case No.:6/32/87-ALC1/2014**	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

15	**Case No.:6/30/87-ALC1/2014**	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to the firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Final Reminder to be issued to the firm giving another 15 days time for submission of the requisite information.			

16	**Case No.:1/35/87-ALC1/2014**	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
	Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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17	**Case No.:26/30/87-ALC1/2014**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	
	Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

18	**Case No.:4/21/87-ALC1/2015**	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00286/AM16/	RLA File :02/24/040/00096/AM15/	Lic.No/Date:0210204878 28.08.2014	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

19	**Case No.:22/32/87-ALC1/2014**	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

20	**Case No.:27/42/87-ALC1/2014**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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21	**Case No.:23/36/87-ALC1/2014**	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
	Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to the firm. Reminder to be issued to firm giving 15 days time for submission of information.			

22	**Case No.:32/42/87-ALC1/2014**	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
	Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

23	**Case No.:16/20/87-ALC1/2015**	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00260/AM16/	RLA File :24/24/040/00006/AM15/	Lic.No/Date:2410041606 14.10.2014	

Decision: Committee considered the instant case on **repeat basis** (Adhoc Norms) based on decision of the NC taken in its Meeting No. 20/87-ALC1/2015 held on 21.01.2016 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles of Melamine (Decorative Serving Trays/N Coasters/Trivet/ Crockery)	1 kg	1. Melamine Compound (W-5309)	1.06 kg
		2. Melamine Compound (CT-6004)	0.0460 kg
		3. Melamine Compound (CT-6005)	0.0429 kg
RLA may take consequential action as per Policy / Procedures.			

24	**Case No.:24/36/87-ALC1/2014**	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
	Decision: A D/L No. 46011/80/2014-PC.II dated 26.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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25	**Case No.:24/42/87-ALC1/2014**	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Final reminder to be issued to the firm giving 15 days time.			

26	**Case No.:18/16/87-ALC1/2015**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

27	**Case No.:17/45/87-ALC1/2014**	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	
	Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

28	**Case No.:46/42/87-ALC1/2014**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	
	Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

29	**Case No.:9/42/87-ALC1/2014**	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
	Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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30	**Case No.:24/47/87-ALC1/2014**	Party Name:PATTU INDUSTRIES	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
	Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

31	**Case No.:13/47/87-ALC1/2014**	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
	Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

32	**Case No.:5/46/87-ALC1/2014**	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
	Decision: A D/L No. 46011/47/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.11.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

33	**Case No.:10/45/87-ALC1/2014**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

34	**Case No.:13/51/87-ALC1/2014**	Party Name:REX POLYEXTRUSION LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.02.2016. Comments still awaited.			

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35	**Case No.:21/47/87-ALC1/2014**	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
	Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

36	**Case No.:22/47/87-ALC1/2014**	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
	Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

37	**Case No.:6/45/87-ALC1/2014**	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	
	Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

38	**Case No.:1/49/87-ALC1/2014**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

39	**Case No.:1/46/87-ALC1/2014**	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	
	Decision: A copy of application has been forwarded to DIPP on 25.02.2016. Comments awaited from DIPP.			

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40	**Case No.:1/51/87-ALC1/2014**	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

41	**Case No.:31/4/87-ALC1/2015**	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

42	**Case No.:5/18/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00175/AM16/	RLA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

43	**Case No.:16/51/87-ALC1/2014**	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

44	**Case No.:6/4/87-ALC1/2015**	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

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	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
45	HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
46	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. Reminder to be issued to D/o C&PC to expedite the case.			

	Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
47	HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 24.11.2015. Comments awaited from D/o C&PC.			

	Case No.:40/9/87-ALC1/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
48	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 15.01.2016. Comments still awaited.			

	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
49	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

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50	**Case No.:52/18/87-ALC1/2015**	Party name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00222/AM16/	RLA File :03/95/040/00034/AM16/	Lic.No/Date:0310795683 01.05.2015	
	Decision: A D/L dated 03.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

51	**Case No.:7/9/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

52	**Case No.:9/9/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

53	**Case No.:11/16/87-ALC1/2015**	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited.			

54	**Case No.:21/18/87-ALC1/2015**	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
	Decision: A D/L No. 46011/22/2012-PC-II dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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55	**Case No.:1/13/87-ALC1/2015**	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
	Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.11.2015. Reply still awaited. Thus, the Committee decided to issue last & final to the firm giving 15 days time for submission of the requisite information.			

56	**Case No.:32/16/87-ALC1/2015**	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.			

57	**Case No.:50/18/87-ALC1/2015**	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00220/AM16/	RLA File :03/95/040/01032/AM15/	Lic.No/Date:0310796244 27.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.			

58	**Case No.:51/18/87-ALC1/2015**	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.			

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59	**Case No.:2/13/87-ALC1/2015**	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Reminder issued to D/o C&PC to furnish comments. Comments still awaited. Reminder to be issued to expedite the case.			

60	**Case No.:36/16/87-ALC1/2015**	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
	Decision: A copy of reply received from the firm and will be forwarded to D/o C&PC in due course.			

61	**Case No.:40/18/87-ALC1/2015**	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00210/AM16/	RLA File :03/95/040/00855/AM15/	Lic.No/Date:0310796439 04.06.2015	
	Decision: In response to D/L dated 23.11.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.02.2016. Comments from that Department still awaited.			

62	**Case No.:41/18/87-ALC1/2015**	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00211/AM16/	RLA File :03/95/040/00856/AM15/	Lic.No/Date:0310796443 04.06.2015	
	Decision: In response to D/L dated 23.11.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.02.2016. Comments from that Department still awaited.			

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63	**Case No.:1/14/87-ALC1/2015**	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: withdrawn**
	HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015	
	Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on **repeat basis.** Thus, the Committee decided to **withdraw** the case.			

64	**Case No.:20/16/87-ALC1/2015**	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	
	Decision: A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 16.12.2015 giving 15 days time for submission of information. The Committee decided to issue **final reminder**, giving 15 days time for submission of the requisite information			

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65	**Case No.:24/16/87-ALC1/2015**	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00147/AM16/	RLA File :56/24/040/00011/AM16/	Lic.No/Date:5610004621 09.06.2015	

Decision: Based on the technical comments of D/o C&PC furnished vide OM No. 46011/24/2010-PC.II dated 18.01.2016, the Committee decided to **approve** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REVERSE PRINTED BOPP WOVEN BAGS NET CONTENTS : 1) PP GRANULES - 650.000 MT, 2) IRGANOX 1010 - 6.630 MT, 3) IRGAFOS 168 - 6.630 MT, 4) BOPP FILM - 300.000 MT, 5) TITANIUM DIOXIDE - 50.000 MT, 6) PACKING MATERIAL (PP GRANULES) - 10.000 MT, 7) TOULENE - 100.000 MT FOR 2075.000 MT	1 kg	1. PP GRANULES	1.10 kg/kg content in the export product.
		2. IRGANOX 1010	1.10 kg/kg content in the export product.
		3. IRGAFOS 168	1.10 kg/kg content in the export product.
		4. BOPP FILM	1.15 kg/kg content in the export product.
		5. TITANIUM DIOXIDE	1.05 kg/kg content in the export product.
		6. PACKING MATERIAL (PP GRANULES)	As per packing policy
		7.TOULENE	0.048 kg/kg content in the export product.

RLA may take consequential action as per Policy / Procedures.

66	**Case No.:7/16/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.06.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.

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67	**Case No.:9/16/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

68	**Case No.:6/18/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00176/AM16/	RLA File :05/23/040/00064/AM16/	Lic.No/Date:0510394496 10.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

69	**Case No.:26/18/87-ALC1/2015**	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00196/AM16/	RLA File :26/24/040/00004/AM16/	Lic.No/Date:2610012716 10.06.2015	
	Decision: A D/L No. 46011/51/2014-PC.II dated 17.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

70	**Case No.:44/18/87-ALC1/2015**	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00214/AM16/	RLA File :03/94/040/00080/AM16/	Lic.No/Date:0310796541 10.06.2015	
	Decision: A D/L No. 46011/152/2015-PC.II dated 01.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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71	**Case No.:12/16/87-ALC1/2015**	Party Name:K.R.T. POLYMERS.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

72	**Case No.:39/16/87-ALC1/2015**	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

73	**Case No.:69/18/87-ALC1/2015**	Party Name:VISION POLYMER PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00239/AM16/	RLA File :34/24/040/00085/AM16/	Lic.No/Date:3410041307 19.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

74	**Case No.:13/16/87-ALC1/2015**	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

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75	**Case No.:12/18/87-ALC1/2015**	Party Name:SPERRY PLAST LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00182/AM16/	RLA File :05/24/040/00129/AM16/	Lic.No/Date:0510394666 23.06.2015	
	Decision: A D/L No. 46011/7/2011-PC.II dated 19.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

76	**Case No.:63/18/87-ALC1/2015**	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00233/AM16/	RLA File :34/24/040/00041/AM16/	Lic.No/Date:3410041315 23.06.2015	
	Decision: A D/L No. 46011/72/2008-PC.II dated 18.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

77	**Case No.:56/18/87-ALC1/2015**	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

78	**Case No.:3/17/87-ALC1/2015**	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
	Decision: RLA and firm were requested vide letter dated 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue a reminder giving 15 days time to furnish the requisite application.			

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79	**Case No.:22/16/87-ALC1/2015**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

80	**Case No.:23/16/87-ALC1/2015**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

81	**Case No.:29/18/87-ALC1/2015**	Party Name:CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
	Decision: A D/L No. 46011/148/2015-PC.II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

82	**Case No.:45/18/87-ALC1/2015**	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00215/AM16/	RLA File :03/94/040/00130/AM16/	Lic.No/Date:0310797038 02.07.2015	
	Decision: A D/L No. 46011/44/2014-PC.II dated 06.11.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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83	**Case No.:64/18/87-ALC1/2015**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

84	**Case No.:65/18/87-ALC1/2015**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

85	**Case No.:66/18/87-ALC1/2015**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

86	**Case No.:3/14/87-ALC1/2015**	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.12.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

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87	**Case No.:67/18/87-ALC1/2015**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

88	**Case No.:68/18/87-ALC1/2015**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

89	**Case No.:24/18/87-ALC1/2015**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00194/AM16/	RLA File :15/24/040/00010/AM16/	Lic.No/Date:1510022068 04.07.2015	
	Decision: A D/L dated 30.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

90	**Case No.:2/16/87-ALC1/2015**	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

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91	**Case No.:3/16/87-ALC1/2015**	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

92	**Case No.:4/16/87-ALC1/2015**	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
	Decision: A D/L dated 24.09.2015 was issued by D/o C&PC to firm. This was followed by Final Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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93	**Case No.:26/20/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00270/AM16/	RLA File :03/95/040/00244/AM16/	Lic.No/Date:0310797075 06.07.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/17/2016/TSW dated 28.01.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity required per unit of finished good
Rubber Compounded Sheets	2,25,000.00 Kg	1. Natural Rubber	0.21500 kg
		2. Synthetic Rubber SBR Series: 1500	0.20500 kg
		3. Polybutadiene Rubber	0.17500 kg
		4. Zinc Oxide	0.02100 kg
		5. Silica Filler Ppt.	0.17500 kg
		6. Carbon Black	0.09450 kg
		7. Anti oxidants	0.01100 kg
		8. Accelerators	0.01250 kg
		9. Rubber Processing Oil	0.04300 kg
		10. Packing Material (Plastic Material)	200 Nos. for 2,25,000 Kg of export

Note: 1. There should be a value cap 7% of FOB value of export on Antioxidants/Accelerators as per general note 8 of the Handbook of Procedures Vol. II.

2. The firm should export back 2200 Nos. of Packing Material (Plastic Pallets).

RLA may take consequential action as per Policy / Procedures.

94	**Case No.:60/18/87-ALC1/2015**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00230/AM16/	RLA File :17/24/040/00027/AM16/	Lic.No/Date:1710006141 08.07.2015	

Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.

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95	**Case No.:31/18/87-ALC1/2015**	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00201/AM16/	RLA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	
	Decision: A D/L dated 02.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

96	**Case No.:62/18/87-ALC1/2015**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00232/AM16/	RLA File :17/24/040/00031/AM16/	Lic.No/Date:1710006148 10.07.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

97	**Case No.:34/18/87-ALC1/2015**	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00204/AM16/	RLA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	
	Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

98	**Case No.:35/18/87-ALC1/2015**	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
	Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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99	**Case No.:39/18/87-ALC1/2015**	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00209/AM16/	RLA File :56/24/040/00012/AM16/	Lic.No/Date:5610004644 14.07.2015	
	Decision: In response to D/L dated 04.11.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.01.2016. Comments from that Department still awaited. Reminder to be issued to expedite the case.			

100	**Case No.:47/18/87-ALC1/2015**	Party Name:DODIA ESTABLISHMENT	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00217/AM16/	RLA File :03/94/040/00267/AM16/	Lic.No/Date:0310797270 15.07.2015	

Decision: Based on the technical comments of the D/o C&PC furnished vide OM No. 46011/20/2006-PC.II dated 17.12.2015, the Committee decided to approve the following adhoc norms:

EXPORT ITEM	QTY IN K.G.	IMPORT ITEM	QTY IN KG.
Plastic Closure in various sizes net content: 1) LDPE Granules (Film Grade): 97143.000 2) HDPE Granules (Indigineous): 23071.00 KGS 3) CRCA sheet (Indigineous) 1214 KGS	One	LDPE Granules (Film Grade)	1.05

RLA may take consequential action as per Policy / Procedures.

101	**Case No.:57/18/87-ALC1/2015**	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00227/AM16/	RLA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

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102	**Case No.:20/18/87-ALC1/2015**	Party Name:VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00190/AM16/	RLA File :08/24/040/00089/AM16/	Lic.No/Date:0810135688 17.07.2015	
	Decision: A D/L dated 10.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

103	**Case No.:7/20/87-ALC1/2015**	Party Name:KANODIA TECHNOPLAST LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00251/AM16/	RLA File :05/23/040/00174/AM16/	Lic.No/Date:0510395031 22.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

104	**Case No.:23/18/87-ALC1/2015**	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00193/AM16/	RLA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	
	Decision: A D/L dated 30.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

105	**Case No.:3/18/87-ALC1/2015**	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00173/AM16/	RLA File :02/24/040/00071/AM16/	Lic.No/Date:0210206010 24.07.2015	
	Decision: A D/L dated 26.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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106	**Case No.:14/18/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00184/AM16/	RLA File :05/24/040/00207/AM16/	Lic.No/Date:0510395113 28.07.2015	
	Decision: A copy of reply has been forwarded to D/o C&PC on 04.02.2016. Comments still awaited.			

107	**Case No.:15/18/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00185/AM16/	RLA File :05/24/040/00210/AM16/	Lic.No/Date:0510395114 28.07.2015	
	Decision: A D/L No. 46011/82/2012-PC II dated 27.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

108	**Case No.:22/18/87-ALC1/2015**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00192/AM16/	RLA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
	Decision: A D/L dated 30.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

109	**Case No.:27/18/87-ALC1/2015**	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00197/AM16/	RLA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015	
	Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Reminder issued to DIPP to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

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110	**Case No.:25/18/87-ALC1/2015**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00195/AM16/	RLA File :15/24/040/00012/AM16/	Lic.No/Date:1510022072 30.07.2015	
	Decision: A D/L dated 30.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

111	**Case No.:48/18/87-ALC1/2015**	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
	Decision: A D/L No. 46011/39/2015-PC-II dated 13.01.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

112	**Case No.:49/18/87-ALC1/2015**	Party Name:GAYATRI INDUSTRIES	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: withdrawn**
	HQ File :01/87/050/00219/AM16/	RLA File :03/94/040/00325/AM16/	Lic.No/Date:0310797835 30.07.2015	
	Decision: The Committee noted that the adhoc norms for the subject Advance Authorization have already been fixed by NC in its Meeting No. 20/87-ALC1/2015 held on 21.01.2016, however the case came up before NC due to non-updation in the online system. Thus, the Committee decided to **withdraw** the case.			

113	**Case No.:5/20/87-ALC1/2015**	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00249/AM16/	RLA File :02/24/040/00063/AM16/	Lic.No/Date:0210206033 31.07.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

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114	**Case No.:8/18/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00178/AM16/	RLA File :05/23/040/00189/AM16/	Lic.No/Date:0510395158 03.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Reminder issued to D/o C&PC to furnish comments within 15 days. Comments still awaited. Reminder to be issued to expedite the case.			

115	**Case No.:8/20/87-ALC1/2015**	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00252/AM16/	RLA File :05/23/040/00191/AM16/	Lic.No/Date:0510395159 03.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

116	**Case No.:30/18/87-ALC1/2015**	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
	Decision: A D/L No. 46011/149/2015-PC.II dated 22.12.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.			

117	**Case No.:22/20/87-ALC1/2015**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00266/AM16/	RLA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

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118	**Case No.:37/18/87-ALC1/2015**	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00207/AM16/	RLA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
	Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

119	**Case No.:38/18/87-ALC1/2015**	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
	Decision: A D/L No. 46011/146/2015-PC-II dated 22.12.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

120	**Case No.:32/18/87-ALC1/2015**	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00202/AM16/	RLA File :31/83/040/00041/AM16/	Lic.No/Date:3110065586 07.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2016. Comments awaited from D/o C&PC.			

121	**Case No.:36/18/87-ALC1/2015**	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00206/AM16/	RLA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
	Decision: A D/L dated 04.12.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

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122	**Case No.:41/16/87-ALC1/2015**	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 12.01.2016. Comments awaited from D/o C&PC.			

123	**Case No.:42/16/87-ALC1/2015**	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
	Decision: RLA and firm were requested vide letter dated 13.10.2015 & 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last and final reminder to the firm giving 15 days time for submission of the requisite application.			

124	**Case No.:2/19/87-ALC1/2015**	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00241/AM16/	RLA File :05/24/040/00245/AM16/	Lic.No/Date:0510395399 21.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

125	**Case No.:31/20/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00275/AM16/	RLA File :03/95/040/00396/AM16/	Lic.No/Date:0310798434 25.08.2015	
	Decision: A copy of application has been forwarded to DIPP on 18.01.2016. Comments awaited from DIPP. Reminder to be issued to expedite the case.			

126	**Case No.:32/20/87-ALC1/2015**	Party Name:SILSOLUTIA SPECCHEM PVT. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00276/AM16/	RLA File :03/95/040/00397/AM16/	Lic.No/Date:0310798432 25.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

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127	**Case No.:9/18/87-ALC1/2015**	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00179/AM16/	RLA File :05/23/040/00217/AM16/	Lic.No/Date:0510395437 26.08.2015	
	Decision: A D/L dated 27.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

128	**Case No.:10/18/87-ALC1/2015**	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00180/AM16/	RLA File :05/23/040/00219/AM16/	Lic.No/Date:0510395438 26.08.2015	
	Decision: A D/L dated 27.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

129	**Case No.:11/18/87-ALC1/2015**	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00181/AM16/	RLA File :05/23/040/00220/AM16/	Lic.No/Date:0510395439 26.08.2015	
	Decision: A D/L dated 27.11.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.02.2016 giving 15 days time for submission of information. Reply still awaited from the firm.			

130	**Case No.:25/20/87-ALC1/2015**	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00269/AM16/	RLA File :03/95/040/00019/AM16/	Lic.No/Date:0310798560 28.08.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

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131	**Case No.:28/20/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00272/AM16/	RLA File :03/95/040/00407/AM16/	Lic.No/Date:0310798583 31.08.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/17/2016/TSW dated 28.01.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity required per unit of finished goods, i.e., per Kg
Silicone Rubber Sheets	40,000 Kg	1. Silicone synthetic rubber	1.05 kg
		2. Peroxide: Perkadox	0.050 kg

RLA may take consequential action as per Policy / Procedures.

132	**Case No.:29/20/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00273/AM16/	RLA File :03/95/040/00409/AM16/	Lic.No/Date: 0310798587 31.08.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/17/2016/TSW dated 28.01.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity required per Kg of finished good
Rubber Floor Covering & Mats	3,00,000.00 Kg	1. Natural Rubber	0.2050 kg
		2. EPDM Rubber	0.4450 kg
		3. Zinc Oxide	0.0212 kg
		4. Anti oxidants	0.0150 kg
		5. Accelerators	0.0220 kg
		6. Titanium Dioxide	0.0441 kg
		7. PPT Silica Filler	0.2530 kg
		8. Rubber Processing Oil	0.0550 kg
		9. Packing Material (Plastic Pallets)	270 Nos. for 3,00,000 Kg of export

Note:
1. There should be a value cap 7% of FOB value of export f Antioxidants/Accelerators.
2. All the Plastic Pallets will be exported back alongwith export product.

RLA may take consequential action as per Policy / Procedures.

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133	**Case No.:30/20/87-ALC1/2015**	Party Name:VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00274/AM16/	RLA File :03/95/040/00338/AM16/	Lic.No/Date:0310798588 31.08.2015	

Decision: Based on the written comments furnished by the D/o C&PC vide their letter No. 46011/72/2015-PC.II dated 09.09.2015, the Committee **approved** following adhoc norms on repeat basis:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Granules (Reprocessed/Recyled)	1 kg	Polypropylene (Regrind/Flakes/ Agglomerates/Lumps	1.05 kg

H.S. code of the raw material proposed to be imported falls under respective virgin polymer number and it is not a plastic waste/scrap; as plastic waste/scraps is governed through restricted imports.

RLA may take consequential action as per Policy / Procedures.

134	**Case No.:9/20/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00253/AM16/	RLA File :05/23/040/00231/AM16/	Lic.No/Date:0510395524 04.09.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

135	**Case No.:2/17/87-ALC1/2015**	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	

Decision: RLA and firm were requested vide letter dated 16.12.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue a reminder to RLA and Firm giving 15 days time for submission of the application.

136	**Case No.:23/20/87-ALC1/2015**	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00267/AM16/	RLA File :03/94/040/00390/AM16/	Lic.No/Date:0310798721 08.09.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

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137	**Case No.:20/20/87-ALC1/2015**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

138	**Case No.:21/20/87-ALC1/2015**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	
	Decision: A D/L No. 46011/1/2008-PC-II dated 18.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

139	**Case No.:12/20/87-ALC1/2015**	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00256/AM16/	RLA File :05/24/040/00238/AM16/	Lic.No/Date:0510395635 15.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

140	**Case No.:27/20/87-ALC1/2015**	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00271/AM16/	RLA File :03/95/040/00271/AM16/	Lic.No/Date:0310798904 15.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

141	**Case No.:28/21/87-ALC1/2015**	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00310/AM16/	RLA File :03/94/040/00381/AM16/	Lic.No/Date:0310798906 15.09.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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142	**Case No.:13/20/87-ALC1/2015**	Party Name:SWASTIK POLYMERS	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00257/AM16/	RLA File :05/24/040/00282/AM16/	Lic.No/Date:0510395644 16.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

143	**Case No.:6/20/87-ALC1/2015**	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

144	**Case No.:1/18/87-ALC1/2015**	Party Name:ECOPLAST LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00171/AM16/	RLA File :03/94/040/00397/AM16/	Lic.No/Date:0310798976 21.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2016. Comments awaited from D/o C&PC.			

145	**Case No.:2/18/87-ALC1/2015**	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

146	**Case No.:10/20/87-ALC1/2015**	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00254/AM16/	RLA File :05/23/040/00249/AM16/	Lic.No/Date:0510395693 22.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

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147	**Case No.:11/20/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00255/AM16/	RLA File :05/23/040/00255/AM16/	Lic.No/Date:0510395689 22.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

148	**Case No.:24/20/87-ALC1/2015**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	
	Decision: A D/L No. 46011/103/2009-PC.II dated 16.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

149	**Case No.:32/21/87-ALC1/2015**	Party Name:GAYATRI INDUSTRIES	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00314/AM16/	RLA File :03/94/040/00494/AM16/	Lic.No/Date:0310799014 22.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

150	**Case No.:14/20/87-ALC1/2015**	Party Name:SWASTIK POLYMERS	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00258/AM16/	RLA File :05/24/040/00298/AM16/	Lic.No/Date:0510395733 24.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

151	**Case No.:39/21/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00321/AM16/	RLA File :03/95/040/00448/AM16/	Lic.No/Date:0310799048 24.09.2015	
	Decision: A copy of application has been forwarded to DIPP on 23.02.2016. Comments awaited from DIPP.			

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152	**Case No.:18/20/87-ALC1/2015**	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00262/AM16/	RLA File :30/24/040/00001/AM16/	Lic.No/Date:3010103608 28.09.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/18/2016-TSW dated 02.02.2016, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended per Kg of export product (Kg)
Reclaim Rubber Butyl	550 MT	1. Butyl Tubes scrap with cut	1.05 kg
		2. Rubber Processing Oil	0.03 kg
		3. Reclaiming Agent	0.015 kg
		4. Pine Tar Oil	0.02 kg
		5. Rosin/Resin	0.02 kg
RLA may take consequential action as per Policy / Procedures.			

The above recommendations are subject to NOC from Ministry of Environment & Forests (MOEF).

153	**Case No.:33/20/87-ALC1/2015**	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00277/AM16/	RLA File :03/95/040/00425/AM16/	Lic.No/Date:0310799116 30.09.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.

154	**Case No.:29/21/87-ALC1/2015**	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00311/AM16/	RLA File :03/94/040/00414/AM16/	Lic.No/Date:0310799110 30.09.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.

SMT. SOMANI KIPGEN
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155	**Case No.:34/21/87-ALC1/2015**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00316/AM16/	RLA File :03/95/040/00100/AM14/	Lic.No/Date:0310799112 30.09.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

156	**Case No.:35/21/87-ALC1/2015**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00317/AM16/	RLA File :03/95/040/00544/AM15/	Lic.No/Date:0310799114 30.09.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

157	**Case No.:38/21/87-ALC1/2015**	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00320/AM16/	RLA File :03/95/040/00352/AM16/	Lic.No/Date:0310799115 30.09.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

158	**Case No.:15/20/87-ALC1/2015**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00259/AM16/	RLA File :15/24/040/00015/AM16/	Lic.No/Date:1510022077 01.10.2015	
	Decision: A D/L No. 46011/139/2015-PC.II dated 15.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

159	**Case No.:35/20/87-ALC1/2015**	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00279/AM16/	RLA File :03/95/040/00449/AM16/	Lic.No/Date:0310799125 01.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

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160	**Case No.:27/21/87-ALC1/2015**	Party Name:GALA SHRINK FIT	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00309/AM16/	RLA File :03/94/040/00380/AM16/	Lic.No/Date:0310799129 01.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2016. Comments awaited from D/o C&PC.			

161	**Case No.:33/21/87-ALC1/2015**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00315/AM16/	RLA File :03/95/040/00099/AM14/	Lic.No/Date:0310799122 01.10.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

162	**Case No.:41/21/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00323/AM16/	RLA File :03/95/040/00479/AM16/	Lic.No/Date:0310799217 06.10.2015	
	Decision: A copy of application has been forwarded to DIPP on 23.02.2016. Comments awaited from DIPP.			

163	**Case No.:1/19/87-ALC1/2015**	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00240/AM16/	RLA File :08/24/040/00227/AM16/	Lic.No/Date:0810136220 08.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

164	**Case No.:13/21/87-ALC1/2015**	Party Name:VISION PIPES PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00295/AM16/	RLA File :05/24/040/00276/AM16/	Lic.No/Date:0510395853 08.10.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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165	**Case No.:36/21/87-ALC1/2015**	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00318/AM16/	RLA File :03/95/040/00236/AM16/	Lic.No/Date:0310799285 08.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

166	**Case No.:2/20/87-ALC1/2015**	Party Name:SPERRY PLAST LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00246/AM16/	RLA File :05/24/040/00315/AM16/	Lic.No/Date:0510395871 09.10.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

167	**Case No.:31/21/87-ALC1/2015**	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00313/AM16/	RLA File :03/94/040/00476/AM16/	Lic.No/Date:0310799299 09.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2016. Comments awaited from D/o C&PC.			

168	**Case No.:30/21/87-ALC1/2015**	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00312/AM16/	RLA File :03/94/040/00469/AM16/	Lic.No/Date:0310799346 12.10.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

169	**Case No.:17/20/87-ALC1/2015**	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00261/AM16/	RLA File :24/24/040/00020/AM16/	Lic.No/Date:2410041841 13.10.2015	
	Decision: A D/L No. 46011/10/2013-PC-II dated 16.02.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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170	**Case No.:10/21/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00292/AM16/	RLA File :05/23/040/00297/AM16/	Lic.No/Date:0510395891 13.10.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

171	**Case No.:42/21/87-ALC1/2015**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00324/AM16/	RLA File :03/95/040/00506/AM16/	Lic.No/Date:0310799482 16.10.2015	
	Decision : A copy of application received from the RLA and will be forwarded to DIPP in due course.			

172	**Case No.:36/20/87-ALC1/2015**	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00280/AM16/	RLA File :03/95/040/00514/AM16/	Lic.No/Date:0310799521 19.10.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

173	**Case No.:3/19/87-ALC1/2015**	Party Name:METRO TYRES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: withdrawn**
	HQ File :01/87/050/00242/AM16/	RLA File :30/24/040/00026/AM16/	Lic.No/Date:3010103633 20.10.2015	
	Decision: RLA, Ludhiana vide letter No. Adv-26/AM-16/Lic/Ldh dated 12.02.2016 has informed that the advance authorization was issued to firm on **repeat basis** (Adhoc Norms) vide decision of the NC in its Meeting No. **40/AM15** held on **31.12.2014.** In view of above, the Committee decided to **withdraw** the case.			

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174	**Case No.:19/20/87-ALC1/2015**	Party Name:KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00263/AM16/	RLA File :31/83/040/00097/AM16/	Lic.No/Date:3110065710 21.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

175	**Case No.:43/21/87-ALC1/2015**	Party Name:SUN PLAST	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00325/AM16/	RLA File :03/95/040/00508/AM16/	Lic.No/Date:0310799648 23.10.2015	

Decision: The Committee considered the case and decided to approve the case on **repeat basis** (Adhoc Norms) vide decision of the NC in its Meeting No. 20/87-ALC1/2015 held on 21.01.2016 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Plastic Bags (Made of LLDPE Granules and Reprocessed LLDPE Granules)	One kg	1. LLDPE Granules (Film Grade)	0.75 kg
		2. LLDPE Granules (Reprocessed)	0.20 kg
		3. Relevant Master Batch namely Inorganic Master Batch	0.05 kg
RLA may take consequential action as per Policy / Procedures.			

176	**Case No.:40/21/87-ALC1/2015**	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00322/AM16/	RLA File :03/95/040/00461/AM16/	Lic.No/Date:0310799710 28.10.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

177	**Case No.:15/21/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00297/AM16/	RLA File :05/24/040/00356/AM16/	Lic.No/Date:0510396184 02.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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178	**Case No.:16/21/87-ALC1/2015**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00298/AM16/	RLA File :05/24/040/00358/AM16/	Lic.No/Date:0510396185 02.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

179	**Case No.:21/21/87-ALC1/2015**	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00303/AM16/	RLA File :32/24/040/00028/AM16/	Lic.No/Date:3210077733 02.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

180	**Case No.:4/19/87-ALC1/2015**	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: withdrawn**
	HQ File :01/87/050/00243/AM16/	RLA File :30/24/040/00065/AM15/	Lic.No/Date:3010103639 03.11.2015	
	Decision: RLA, Ludhiana vide letter No. Adv-65/AM-15/Lic/Ldh dated 12.02.2016 has informed that the case was **not** referred to NC-7 for fixation as it was already considered by NC vide decision Meeting No. **40/AM15** held on **31.12.2014.** In view of above, the Committee decided to **withdraw** the case.			

181	**Case No.:14/21/87-ALC1/2015**	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00296/AM16/	RLA File :05/24/040/00354/AM16/	Lic.No/Date:0510396206 03.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to DIPP in due course.			

182	**Case No.:9/21/87-ALC1/2015**	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00291/AM16/	RLA File :04/24/040/00174/AM16/	Lic.No/Date:0410161273 04.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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183	**Case No.:23/21/87-ALC1/2015**	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00305/AM16/	RLA File :34/24/040/00194/AM16/	Lic.No/Date:3410041653 04.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

184	**Case No.:11/21/87-ALC1/2015**	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00293/AM16/	RLA File :05/23/040/00333/AM16/	Lic.No/Date:0510396252 05.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

185	**Case No.:5/19/87-ALC1/2015**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00244/AM16/	RLA File :03/95/040/00579/AM16/	Lic.No/Date:0310800115 06.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 15.01.2016. Comments awaited from D/o C&PC. Reminder to be issued to expedite the case.			

186	**Case No.:26/21/87-ALC1/2015**	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

187	**Case No.:37/21/87-ALC1/2015**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00319/AM16/	RLA File :03/95/040/00247/AM16/	Lic.No/Date:0310800104 06.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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188	**Case No.:44/21/87-ALC1/2015**	Party Name:SUN PLAST	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Approved**
	HQ File :01/87/050/00326/AM16/	RLA File :03/95/040/00511/AM16/	Lic.No/Date:0310800103 06.11.2015	

Decision: The Committee considered the case and decided to approve the case on **repeat basis** (Adhoc Norms) vide decision of the NC in its Meeting No. 20/87-ALC1/2015 held on 21.01.2016 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Plastic Bags (Made of LLDPE Granules and Reprocessed LLDPE Granules)	One kg	1. LLDPE Granules (Film Grade)	0.75 kg
		2. LLDPE Granules (Reprocessed)	0.20 kg
		3. Relevant Master Batch namely Inorganic Master Batch	0.05 kg

RLA may take consequential action as per Policy / Procedures.

189	**Case No.:45/21/87-ALC1/2015**	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00327/AM16/	RLA File :03/95/040/00566/AM16/	Lic.No/Date:0310800093 06.11.2015	

Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.

190	**Case No.:24/21/87-ALC1/2015**	Party Name:MEDICAP INC.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00306/AM16/	RLA File :34/24/040/00210/AM16/	Lic.No/Date:3410041667 09.11.2015	

Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.

191	**Case No.:48/21/87-ALC1/2015**	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00330/AM16/	RLA File :31/83/040/00113/AM16/	Lic.No/Date:3110065753 09.11.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.

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192	**Case No.:6/21/87-ALC1/2015**	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00288/AM16/	RLA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

193	**Case No.:46/21/87-ALC1/2015**	Party Name:ARVIND LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00328/AM16/	RLA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

194	**Case No.:1/20/87-ALC1/2015**	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00245/AM16/	RLA File :52/24/040/00057/AM16/	Lic.No/Date:5210041687 12.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

195	**Case No.:17/21/87-ALC1/2015**	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00299/AM16/	RLA File :05/24/040/00376/AM16/	Lic.No/Date:0510396353 17.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

196	**Case No.:18/21/87-ALC1/2015**	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00300/AM16/	RLA File :05/24/040/00380/AM16/	Lic.No/Date:0510396346 17.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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197	**Case No.:3/20/87-ALC1/2015**	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00247/AM16/	RLA File :30/24/040/00027/AM16/	Lic.No/Date:3010103650 18.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

198	**Case No.:47/21/87-ALC1/2015**	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00329/AM16/	RLA File :37/24/040/00010/AM16/	Lic.No/Date:3710002617 18.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

199	**Case No.:4/20/87-ALC1/2015**	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00248/AM16/	RLA File :30/24/040/00028/AM16/	Lic.No/Date:3010103652 19.11.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

200	**Case No.:12/21/87-ALC1/2015**	Party Name:BLS POLYMERS LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00294/AM16/	RLA File :05/23/040/00348/AM16/	Lic.No/Date:0510396396 23.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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201	**Case No.:20/21/87-ALC1/2015**	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00302/AM16/	RLA File :12/24/040/00004/AM16/	Lic.No/Date:1210009514 24.11.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2016. Comments awaited from D/o C&PC.			

202	**Case No.:19/21/87-ALC1/2015**	Party Name:SPERRY PLAST LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00301/AM16/	RLA File :05/24/040/00416/AM16/	Lic.No/Date:0510396462 30.11.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

203	**Case No.:7/21/87-ALC1/2015**	Party Name:MITTAL POLYPACKS PVT.LTD.	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00289/AM16/	RLA File :02/24/040/00150/AM16/	Lic.No/Date:0210206306 02.12.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

204	**Case No.:34/20/87-ALC1/2015**	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00278/AM16/	RLA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

205	**Case No.:25/21/87-ALC1/2015**	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00307/AM16/	RLA File :34/24/040/00230/AM16/	Lic.No/Date:3410041730 14.12.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

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206	**Case No.:37/20/87-ALC1/2015**	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00281/AM16/	RLA File :03/95/040/00682/AM16/	Lic.No/Date:0310801169 17.12.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2016. Comments awaited from D/o C&PC.			

207	**Case No.:8/21/87-ALC1/2015**	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00290/AM16/	RLA File :02/24/040/00155/AM16/	Lic.No/Date:0210206372 17.12.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

208	**Case No.:1/21/87-ALC1/2015**	Party Name:SHAKTI ECOGREEN	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00283/AM16/	RLA File :06/24/040/00042/AM16/	Lic.No/Date:0610038281 21.12.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

209	**Case No.:38/20/87-ALC1/2015**	Party Name:SRF LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00282/AM16/	RLA File :04/24/040/00252/AM10/	Lic.No/Date:0410161457 29.12.2015	
	Decision : A copy of application received from the RLA and will be forwarded to D/o C&PC in due course.			

210	**Case No.:2/21/87-ALC1/2015**	Party Name:METRO TYRES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00284/AM16/	RLA File :30/24/040/00039/AM16/	Lic.No/Date:3010103699 13.01.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

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211	**Case No.:3/21/87-ALC1/2015**	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00285/AM16/	RLA File :52/24/040/00074/AM16/	Lic.No/Date:5210041741 25.01.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

212	**Case No.:49/21/87-ALC1/2015**	Party Name:METRO TYRES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00331/AM16/	RLA File :30/24/040/00042/AM16/	Lic.No/Date:3010103718 08.02.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

213	**Case No.:50/21/87-ALC1/2015**	Party Name:METRO TYRES LIMITED	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00332/AM16/	RLA File :30/24/040/00043/AM16/	Lic.No/Date:3010103719 08.02.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

214	**Case No.:51/21/87-ALC1/2015**	Party Name:KARUR K.C.P.PACKKAGINGS LIMTED,	Meet No/Date:21/87-ALC1/2015 23.02.2016	**Status: Deferred**
	HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 15 working days.			

Meeting ended with a vote of thanks to the Chair.

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